

ITEM NO.17

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No.156/2019

PRAVEEN AGRAWAL

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ANR.

Respondent(s)

Date : 24-05-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE AJJIKUTTIRA SOMAIAH BOPANNA
(VACATION BENCH)

For Petitioner(s) Mr. Vinay Navare, Sr. Adv.
Mr. Kabir Bose, Adv.
Mr. Ayush Anand, Adv.
Mr. Sameer Kumar, AOR
Ms. Nidih Sahay, Adv.
Mr. Shubhendu Anand, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned Senior Counsel appearing for the petitioner has submitted that due to the strike in all the trial courts as well as the Calcutta High Court in the State of West Bengal, the normal judicial function is paralyzed and therefore, the petitioner is not in a position to approach either the trial court or the Calcutta High Court.

Signature Not Verified
Digitally signed by
SANJAY KUMAR
Date: 2019.05.24
16:31:49 IST
Reason: I am the author

It is very unfortunate that the strike is going on in all the courts in the State of West Bengal and due to which, ultimate sufferers are the litigants. By such a strike, the entire judicial

function cannot be made paralyzed and the litigants cannot be allowed to be suffered. Therefore, as such, a day has come to stop such illegal strike.

We hope and trust that wiser counsel will prevail. The Bar Council/concerned Bar Associations may look into the matter with all seriousness.

In view of the aforesaid peculiar facts and circumstances of the case, we have no other alternative but to entertain the present writ petition filed under Article 32 of the Constitution of India as the petitioner is apprehending his arrest.

Issue notice returnable in the first week of July, 2019.

In the meantime, by an *ad interim* order, it is directed that the petitioner may appear before the concerned Investigating Officer pursuant to notice under section 160 of the Code of Criminal Procedure issued to him by the concerned Police Station, within a period of one week from today and the petitioner shall cooperate with the investigation.

However, the petitioner shall not be arrested till the next date of hearing.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(CHANDER BALA)
BRANCH OFFICER